

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
JAIPUR BENCH, JAIPUR

Date of order: 3-9-1997

CP No. 39/96 (CA No. 179/89)

Narendra Singh, resident of Plot No. C-248, Singh Bhoomi,  
Khatipura, Jaipur-12.

• Petitioner

Versus

1. Shri J.C.Kalra, Chairman, Canteen Stores Department, M.K.Road, Bombay under the Ministry of Defence, Govt. of India.
2. Shri N.S.Negi, Area Manager, Canteen Stores Department, Behind Military Hospital, Peru Lines, Jaipur.

.. Respondents

Mr. R.N.Mathur, counsel for the petitioner

Mr. S.K.Khanna, Sr. Grade Clerk, departmental rep. for the respondents.

CORAM:

Hon'ble Mr. Gopal Krishna, Vice Chairman

Hon'ble Mr. O.P.Sharma, Administrative Member

O R D E R

Per Hon'ble Mr. Gopal Krishna, Vice Chairman

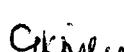
This Contempt Petition has been filed by the petitioner Narendra Singh stating therein that by not considering his case for regularisation, the respondents have committed contempt of court.

2. We have heard the learned counsel for the petitioner and Shri S.K.Khanna, Sr. Grade Clerk, departmental representative for the respondents.

3. The petitioner has been regularised in service in terms of the directions of the Tribunal. No case of contempt is now made out. This Contempt Petition is, therefore, dismissed. Notices issued are discharged.

  
(O.P.Sharma)

Administrative Member

  
(Gopal Krishna)

Vice Chairman